HIGH COURT OF JUDICATURE AT BOMBAY,
AURANGABAD BENCH

N O T I C E
(Partial Modification w.e.f. 12.10.2026)

In partial modification to the judicial assignment at the Aurangabad Bench, which has come into effect from 10.08.2026, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications from 12.10.2026 :

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri Justice **AJIT B. KADETHANKAR** (SINGLE BENCH–7)	For admission, hearing, order matters and applications therein : **(A) Civil Writ Petitions of the year 2024.** (B) First Appeals pertaining to Land Acquisition from the year 2018 to 2023.
2	The Hon'ble Shri Justice **SUSHIL M. GHODESWAR** (SINGLE BENCH–8)	For admission, hearing, order matters and applications therein : **(A) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS from the year 2025 onwards.** (B) Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of Sentence wherein accused are on Bail and connected appeals arising out of same judgments and all applications therein up to the year 2015.
3	The Hon'ble Shri Justice **HITEN S. VENEGAVKAR** (SINGLE BENCH – 10)	For admission, hearing, order matters and applications therein: **(A) All Criminal Revision Applications.** (B) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail.

		(C) All Criminal Writ Petitions and Criminal Applications u/s. 482 of Cr.P.C./528 of BNSS (other than quashing). **(D) Civil Writ Petitions of the year 2023.**

NOTE

(1) Out of the Civil Writ Petitions of the year 2023, listed between 10.08.2026 and 11.10.2026 before the Single Bench presided over by the **Hon'ble Shri. Justice Ajit B. Kadethankar** and considered to be substantially heard / part-heard by the said bench, will be taken up by the same bench as per directions of His Lordship.

Dated this 9th day of October 2026

By Order

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(Dr. M. S. Deshpande)
Registrar (Judl-I),
High Court, A.S., Bombay